

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3461
ANSWERED ON:17.04.2000
SITTINGS OF MRTP OUTSIDE DELHI
M. JAGANNATH

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Monopolies Restrictive and Trade Practices Commission(MRTPC) has fixed a number of sittings of the commission outside Delhi during the last three years;
- (b) if so, the details thereof, year-wise and sitting-wise;
- (c) the total expenditure incurred thereon and the number of cases disposed of in each sitting during the said period; and
- (d) the steps taken/proposed to be taken to curb the unjustified expenditure on this account?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFIARS (SHRI O.RAJAGOPAL)

(a) Yes, Sir.

(b) to (c) The details have been furnished in the Statement enclosed.

(d) The Monopolies & Restrictive Trade Practices Commission (MRTP Commission) is a quasi-judicial body located in Delhi. The Commission may sit at such places in India and at such times as may be most convenient for the exercise of its powers of functions in terms of section 16(1) of the Monopolies and Restrictive Trade Practices Act, 1969. The Commission has reported that the sittings outside Delhi were held mostly for recording evidence so as to cater to the needs of litigants and witnesses who may find it difficult to attend proceedings at Delhi as and when required. The Commission has also reported that cases may not be disposed of by holding sitting outside Delhi but such outside sittings would help in disposal of more cases. The sittings were held outside Delhi to tide over shortage of accommodation in the Commission. The office of Director General of Investigation and Registration (DGIR) had also to depute its officers/advocates to attend those cases which were initiated by him. The Government has been impressing on the MRTP Commission to consider not holding the hearing outside Delhi in view of the tight budgetary position and the need for strict austerity.

Statement

Sl.No.	Station of sitting outside Delhi	Date/Period	Expenditure incurred	Cases disposed
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|----|-----------|-----------------------------|--------------------------------------|------------------------------------|
| 1. | Hyderabad | 27 April ` 97 to 01 May `97 | Each sitting-wise expenditure is not | The sittings of the Commission |
| 2. | Mumbai | 14-16 May. `97 | maintained in the | were generally |
| 3. | Ahmedabad | 17-23 May, `97 | Commission. arranged outside | Expenditure incurred Delhi for the |
| 4. | Chennai | 17 July, `97 | during 1997-1998 is purpose of | Rs.2,85,000/- Approx. `recording |
| 5. | Chennai | 28 July to 01 Aug, `97 | evidence. The | |
| 6. | Ahmedabad | 06-12 Sept., `97 | disposed of in | one sitting of the Bench. |
| 7. | Bangalore | 18-29 Sept., `97 | | |

8. Chennai 19-21 Nov.`97

9. Thiruvananthapuram 25-28 No.`97

10. Mumbai 12-16 Dec.`97

11. Ahmedabad 17-18 Dec.`97

12. Mumbai 03-06 Feb,`98

13. Bangalore 22-24 March, `98

14. Secunderabad 25-26 March, `98

1998-99

1. Ahmedabad 04-12 April, `98 Each sitting-wise expenditure is not

2. Ahmedabad 27-29 July, `98 maintained in the Commission.Expenditure

3. Thiruvananthapuram 12-16 Sept.`98 incurred during 1998-1999 is Rs.2,46,000

4. Chennai/Hyderabad 16-22 Nov. `98 Approx.

5. Chennai 13-18 Feb.,`99

6. Bangalore 03-08 March, `99

7. Secunderabad 09-10 March, `99

1999-2000

1. Ahmedabad 26-30 April, `99 Each sitting-wise expenditure is not

2. Amritsar 24-25 Sept., 99 maintained in the Commission.Expenditure

3. Ahmedabad 11-15 Oct.,`99 incurred during 1999-2000 is Rs.2,20,000

4. Allahabad 23-26 Oct., `99 Approx.

5. Ahmedabad 27-28 Dec.,`99

6. Chennai 30 Jan-03 Feb.,2000

7. Ahmedabad 13-16 Feb.,2000

8. Chennai 23-24 March, 2000